

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-104**  
IB-181/ND/2024

**IN THE MATTER OF:**

Aaditya Khanij & Coal Nagpur Pvt. Ltd.

**.....Applicant**

**Vs.**

Globus Spirits Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Amit Singh Chadha, Sr. Adv., Mr. Anup Kumar D.  
Sayare, Adv.

**ORDER**

This is a petition under Section 9 of the IBC, 2016. Heard the submissions made by the Ld. Counsel on behalf of the Petitioner. Ld. Sr. Counsels appears on behalf of the Corporate Debtor on the basis of advance notice and pointed out that the Petition is a defective petition because the Petitioner has not filed the material documents along with the petition. Ld. Counsel on behalf of the Petitioner sought time to file those documents. Time prayed for is granted. List the matter on **21.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**